

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 538 OF 2016 IN
APPEAL NO. 252 OF 2016**

Dated: 16th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s GEM Sugars Ltd.

...Appellant(s)

Vs.

Karnataka Power Transmission Corporation Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Kush Chaturvedi

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Sandeep Rajpurohit

ORDER

**IA NO. 538 OF 2016
(Appl. for stay)**

In this application, the appellant has prayed for stay of the operation and execution of the impugned Order dated 21.07.2016. On 09.01.2017 this Tribunal has directed the parties to maintain status quo without prejudice to the rights and contentions of the Respondents. That order has been continued till date.

In the circumstances of the case, we direct that the status quo order passed on 09.01.2017 shall continue to operate until further orders. Application is disposed of.

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Learned counsel for Respondent Nos. 1 & 2 seeks four weeks time to file reply. He may file the same on or before 17.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.05.2017 after serving copy on the other side. Office to list this matter for hearing on **17.05.2017** provided the pleadings are complete.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/sh